

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3891
ANSWERED ON:20.12.2005
CITIZENSHIP ACT, 1955
Chavda Shri Harisinh Pratapsinh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the termination provision of section 9(1) of the Citizenship Act, 1955 applies to all the citizens of India or only adult citizens of India;
- (b) if so, the details in this regard;
- (c) whether before commencement of the Citizenship (Amendment) Act, 2003 an Indian citizen minor lawfully acquired British nationality after applying for registration as a British national, does the minor cease to be a citizen of India under section 9(1) of the Citizenship Act, 1955;
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

- (a) & (b): The provisions of Section 9(1) of the Citizenship Act, 1955 apply to all the citizens of India.
- (c): Yes, Sir.
- (d): If a minor acquires British National Overseas/British Dependent Territories Citizen, he/she ceases to be Indian citizen, whether before or after the said amendment.